

FIR No. 223/20
PS: Burari
U/s: 323/452/506/34 IPC
Awtar Chaudhary Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Complainant with counsel Sh. Ravinder Prasad.
Sh. S. S. Tomar, Ld. Counsel for applicant/accused Awtar
Chaudhary.

This is an application u/s 438 Cr.PC on behalf of applicant/accused Awtar Chaudhary, seeking anticipatory bail. Vide order dated 03.06.2020, applicant was granted interim protection that IO would not take any coercive action against him till next date i.e. 15.06.2020 (today) since the report of the concerned Doctor on the MLC of the complainant and another victim was awaited. Today, IO has filed the reply that due to Covid-19, the Doctor has not given his report on the MLC of the victims. Apart from this, the IO also submits that applicant is not joining the investigation.

Applicant is directed to join the investigation as and when required by the IO. In the meanwhile, the IO shall not take any coercive action against the applicant till next date.

Put up on 22.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No.223/20

PS: Burari

U/s: 323/452/506/34 IPC

Mohan Lal Vs. State


15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Complainant with counsel Sh. Ravinder Prasad.
Sh. S. K. Bhardwaj, Ld. Counsel for applicant/accused Mohan Lal.

This is an application u/s 438 Cr.PC on behalf of applicant/accused Mohan Lal, seeking anticipatory bail. Vide order dated 03.06.2020, applicant was granted interim protection that IO would not take any coercive action against him till next date i.e. 15.06.2020 (today) since the report of the concerned Doctor on the MLC of the complainant and another victim was awaited. Today, IO has filed the reply that due to Covid-19, the Doctor has not given his report on the MLC of the victims. Apart from this, the IO also submits that applicant is not joining the investigation.

Applicant is directed to join the investigation as and when required by the IO. In the meanwhile, the IO shall not take any coercive action against the applicant till next date.

Put up on 22.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 34/20
PS: Kamla Market
U/s: 307/34 IPC
Mohd. Naveed Vs. State

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.


15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Mohd. Iqbal, Ld. Counsel for applicant/accused Mohd. Naveed.

This is an application u/s 439 Cr.PC on behalf of applicant/accused seeking regular bail.

Reply not filed by IO. Same be filed on next date.

Put up on 18.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 107/20
PS: Prasad Nagar
U/s: 328/363/354/354-A/341/506/34 IPC & 8 POCSO Act
Siddharth Singh @ Chandan Vs. State

Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

15.06.2020


Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Mohd. Iqbal, Ld. Counsel for applicant/accused Siddharth Singh @ Chandan.

This is an application u/s 438 Cr.PC on behalf of applicant/accused seeking anticipatory bail.

Reply not filed by IO. Same be filed on next date.

Prosecutrix be also called through IO for next date.

Put up on 18.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 97/19

PS: Lahori Gate


U/s: 392/397/441/34 IPC r/w Section 25/57 Arms Act

Salman Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Vineet Jain, Ld. Counsel for applicant/accused Salman.
(Through V/C).

The present application for interim bail of the applicant has been moved on behalf of the applicant in view of the criteria laid down by Hon'ble HPC. As per the reply filed by the IO, applicant is involved in other cases also. Ld. Counsel submits that trial of the case is pending in the court of Sh. Deepak Dabas, Ld. ASJ, Central. Let the present application be sent to the court of Sh. Deepak Dabas, Ld. ASJ, Central, for 18.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 402/17
PS: Burari
U/s: 302 IPC
Umesh Saw Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. M. P. Sinha, Ld. Counsel for applicant/accused Umesh Saw.
(Through V/C).


This is an application u/s 439 Cr.PC on behalf of applicant/accused Umesh Saw, seeking interim bail in view of the HPC Criteria dated 18.05.2020.

The applicant is in JC since 03.08.2017. As per the reply filed by IO, the applicant is not involved in any other case. As per the report of the Jail Superintendent, the conduct of the applicant is satisfactory.

In view of the Criteria dated 18.05.2020, laid down by HPC, the applicant is admitted on interim bail for 45 days, from the date of his release, on furnishing of personal bond to the tune of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. The applicant will surrender immediately on the expiry of period of interim bail.

The application is disposed off accordingly.

Copy of this order be sent to the Jail Superintendent for compliance.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 170/15
PS: I. P Estate
U/s: 392/394/397/307/34 IPC
Danish Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Harsh Hardy, Ld. Counsel for applicant/accused Danish.
(Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused Danish, seeking interim bail in view of the Criteria dated 18.05.2020 of HPC and on the ground of illness of his parents. Reply filed by IO as per which, applicant is involved in other 5 cases also including FIR No. 142/12, PS Darya Ganj, u/s 302/397/412 IPC. The other 4 cases in which applicant is involved are also for the offences of theft, robbery and under Arms Act.

In view of the fact that applicant is involved in other 5 cases of serious nature, he is not covered within the Criteria dated 18.05.2020 of HPC. So far as, illness of parents of the applicant is concerned, regarding this the IO has mentioned in his reply that applicant has other 4 siblings, who all are major. Out of his 4 siblings, two are his sisters out of whom one is married and other are two major brothers and they all are residing with the parents of the applicant. Considering that other family members of the applicant are available in the family to lookafter the parents of the applicant and also that applicant is involved in other cases of similar nature and even more serious offences, no ground for interim bail is made out. Hence, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 209/17
PS: Karol Bagh
U/s: 380/392/395/397/482/452/419/120-B/34 IPC
Narender @ Sunny Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Narender @ Sunny. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Narender @ Sunny, seeking interim bail on the ground of illness of his wife and minor daughter. Reply filed by IO as per which the applicant's wife had fallen from the stairs on 14.12.2019 and since then she was under treatment and discharged on 16.01.2020. It is mentioned in the reply that as per the concerned Doctor at the time of discharge of applicant's wife, her condition was normal and at present she does not require any surgery or any kind of treatment. Regarding the illness of applicant's daughter, the IO has mentioned that as per the history, she was diagnosis with seizur disorder and on 01.06.2020 was advised hospitalization but her mother refused her admission.

Ld. Counsel for applicant submits that earlier also at two occasions, applicant was enlarged on interim bail. Copy of the said orders is stated to be annexed with the present application. He also submits that other co-accused Neeraj and Harbhajan have also been enlarged on bail.

Ld. APP oppose the bail application as he submits that earlier also the applicant sought bail on the ground of illness of his wife but his said application was dismissed by Hon'ble High Court and recently also, bail application of the applicant was dismissed by Ld. ASJ on 28.05.2020.




FIR No. 209/17
PS: Karol Bagh

The copy of order dated 14.02.2020 of Hon'ble High Court, sent by Ld. Counsel through whatsapp to the Co-ordinator and copy of order dated 28.05.2020 of Ld. ASJ annexed with the present application are perused which reveals that both the times the applications were dismissed as withdrawn by Ld. Counsel.

Apart from the illness of applicant's family members, he is also seeking interim bail on the ground of parity and that he was earlier also granted interim bail which he did not misuse. The copy of bail orders of co-accused persons and also the orders whereby the applicant was allegedly admitted on interim bail are not on record. The judicial record would be required for the said purpose.

The trial of the case is stated to be pending in the court of Ms. Neelofar Abida Praveen, Ld. ASJ, Central. Let the present application be put up through Video Conferencing before the court of Ms. Neelofar Abida Praveen, Ld. ASJ, Central, on 18.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020


FIR No. 88/19
PS: NDRS
U/s: 323/342/363/365/384/394/397/34 IPC
Sachin Paswan Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Siddharth, Ld. Counsel for applicant/accused Sachin Paswan.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Sachin Paswan, seeking regular bail. Reply not filed by IO. Same be filed till next date.

Put up on 18.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 149/19
PS: Hauz Qazi
U/s: 302/201/34 IPC
Adil Fatima Vs. State

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Sushil Kumar Sharma, Ld. Counsel for applicant/accused Adil Fatima.


This is an application u/s 439 Cr.PC on behalf of applicant/accused seeking regular bail on merits.

Trial of the case is pending in the court of undersigned. File summoned from the Ahlmad. Same is placed before me accordingly.

Ld. Counsel for applicant submits that applicant is a female having two minor children aged about 8 years and 1 ½ years old who are in jail with the applicant. She is stated to be in JC since 14.10.2.019. Counsel further submits that applicant has been falsely implicated in this case.

IO is directed to file his report regarding the previous involvement of the applicant and also regarding the status of previous bail application of the applicant, if any, filed by her on previous occasions.

Put up through Video Conferencing on 17.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 132/20
PS: Burari
State Vs. Ankit Kumar

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
IO in person.

Be put up before Ld. ASJ, POCSO, on 20.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 303/14
PS: Subzi Mandi
U/s: 302/307/34 IPC
Ravi Dhika Vs. State

Fresh application for extension of interim bail received by way of assignment. It be checked and registered.

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
IO SI Dhan Singh.
Sh. Animesh, Ld. Counsel for applicant/accused Ravi Dhika.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Ravi Dhika, seeking extension of bail. The applicant was enlarged on interim bail for 30 days vide order dated 16.05.2020 passed by Ld. ASJ. The period of interim bail is expiring today. The applicant is seeking extension of bail on the ground of illness of his wife. The medical documents of the applicant's wife are annexed with the application. It is stated in the application that surgery of applicant's wife is scheduled for 23.06.2020. IO is seeking time to verify the medical documents of applicant's wife. Same be verified till 17.06.2020. In the meantime, the interim bail of the applicant is extended on the same terms and conditions as mentioned in the order dated dated 16.05.2020.

The trial is stated to be pending in the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central. Let the application be put up through Video Conferencing before the court of Sh. Naveen Kashyap, Ld. ASJ, Central, on 17.06.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-15.06.2020

FIR No.772/15

PS: Timar Pur

U/s: 354/354-B/376-D IPC & Section 6/10 POCSO Act

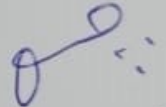
Shankar Dass & Anr. Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Ikraav Singh, Ld. Counsel for applicant/accused Shankar Dass.
(Through V/C).

This is an application for supplying of uncertified copy of judgment pronounced by the court of Ms. Deepali Sharma, Ld. ASJ, POCSO Court.

Trial is stated to be pending in the court of Ms. Deepali Sharma, Ld. ASJ, POCSO Court. Let the present application be put up through Video Conferencing before the court of Ms. Deepali Sharma, Ld. ASJ, POCSO Court, on 16.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 316/17
PS: Sarai Rohilla
U/s: 363/376(2)/376 (D) IPC & 6 of POCSO Act
Jatin @ Chhanu Vs. State

Fresh interim bail application received by way of assignment. It be checked and registered.

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Jatin @ Chhanu. (Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused Jatin @ Chhanu, seeking interim bail on merits. Reply filed by IO through whatsapp. The applicant is booked for the offence u/s 363/376 (2)/376 (d) IPC & 6 POCSO Act. The trial is stated to be pending in the court of Ms. Deepali Sharma, Ld. ASJ, Central.

Let prosecutrix be called through IO for next date.

Put up before concerned court through Video Conferencing, on
22.06.2020.



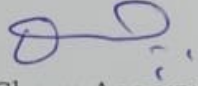
(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 255/19
PS: Prasad Nagar
U/s: 420/406/120-B IPC
State Vs. (i) Shubham Dubey
(ii) Amresh Mishra Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

Interim protection to continue till 01.07.2020.

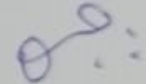

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 207/20
PS: Burari
U/s: 376/313/506/323 IPC
Kamal Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO ASI Rakesh Kumar.
Prosecutrix in person.
Sh. Atul, Ld. Counsel for applicant/accused Kamal.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Kamal, for regular bail on merits. Reply filed by IO, however, prosecutrix submits that her counsel is not available today as he is not well. At her request, put up on 18.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020


FIR No. 03/20
PS: Sarai Rohilla
U/s: 376 AB/376 (2) (n)/376 (2) (f)/506 IPC & 6 POCSO Act
Raman Kumar Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Yashpal Singh, Ld. Counsel for applicant/accused Raman
Kumar.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Raman Kumar, seeking interim bail on merits. On last date of hearing, prosecutrix was directed to be called through IO. Today, IO has sent reply on whatsapp that the society of the prosecutrix is sealed, therefore, she cannot appear. Prosecutrix be called through IO for next date.

Trial is stated to be pending in the court of Ms. Deepali Sharma, Ld. ASJ, POCSO Court. Let the present application be put up before the court of Ms. Deepali Sharma, Ld. ASJ, POCSO Court, on 02.07.2020.

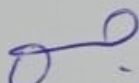

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 207/19
PS: I. P Estate
U/s: 328/376 IPC
Mahesh Solanki Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
IO SI Mohit Aiswal.
Ld. Counsel for applicant/accused. **(Through V/C)**

Be adjourned for further arguments on 22.06.2020. Till then interim protection to continue.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 39/19
PS: Lahori Gate
U/s: 307/394/411/120-B/34 IPC
Deepak @ Gadad Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. S. N. Shukla, Ld. Counsel for applicant/accused Deepak
Gadad. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Deepak Gadad, seeking interim bail on the ground of illness of his mother. Reply filed by IO through mail. The medical documents of the applicant's mother annexed with the present application, however, the IO has not verified the same. IO is directed to verify the medical documents of applicant's mother and also to file the previous involvement of the applicant.

Trial is stated to be pending in the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central. Let the application be put up through Video Conferencing before the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central, on 19.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 58/16
PS: Burari
U/s: 302/34 IPC
Anil Vs. State

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

15.06.2020

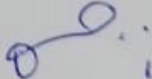
Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C).**
Sh. Ashwani Saxena, Ld. Counsel for applicant/accused Anil.
(Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused Anil seeking interim bail on the ground of parity and in view of HPC Criteria dated 18.05.2020. In para no. 3 of the application, it is stated that all other co-accused have been granted interim bail by Ld. ASJ(s). Reply not filed by the IO. Reply be filed by the IO specifically mentioning about the previous involvement/conviction of the applicant, if any.

Report be also called from Jail Superintendent regarding the conduct of the applicant/accused alongwith copy of his custody warrant.

The trial of the case is stated to be pending in the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central. Let the present application be put up through Video Conferencing before the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central, on **19.06.2020**.

Officials of Filing Centre are directed to annexe the bail orders of other co-accused with the present application.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 157/19
PS: Kamla Market
U/s: 370/376/109/353/109/34 IPC & 4/5/6 of ITP Act
Mahima Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Mahesh Bhargav.
Sh. Devender Hora, Ld. Counsel for applicant/accused Mahima.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Mahima, seeking regular bail. IO submits that prosecutrix is resident of State of Assam, therefore, she has shown her inability to appear due to Covid-19 and also due to her recent delivery and having one month baby with her.

The trial of the case is stated to be pending in the court of Sh. Satish Kumar, Ld. ASJ, Central. Let the present application be put up through Video Conferencing before the court of Sh. Satish Kumar, Ld. ASJ, Central, on 17.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020


FIR No. 216/20
PS: Burari
U/s: 420/468/471/134 IPC
Aakash @ Akash Sharma Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Complainant alongwith counsel Sh. Sanjay Kumar.
Sh. G. K. Kaushik, Ld. Counsel for applicant/accused Aakash @
Akash Sharma. **(Through V/C)**.

Reply not filed by IO. Same be filed till next date.

Put up on 20.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 106/12
PS: Kamla Market
U/s: 302/307/1/86/353/332/109/34 IPC
Suraj Vs. State

Fresh interim bail application received by way of assignment. It be checked and registered.

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Mahesh Bhargav.
None for applicant/accused Suraj.

The present application for interim bail has been filed by the applicant/accused Suraj in view of the criteria of High Power Committee Minutes dated 18.05.2020.

Reply be filed by IO as per which applicant/accused is not involved in any other case.

Report be called from the Jail Superintendent regarding conduct of the applicant alongwith copy of his custody warrant.

Trial is stated to be pending in the court of Ld. ASJ. Let the application be put up through Video Conferencing before the concerned court, on 20.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 130/14
PS: Kamla Market
U/s: 419/420/365/392/395/412/120-B/34 IPC
Yadvender @ Guddu Yadav Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. B. K. Singh, Ld. Counsel for applicant/accused Yadvender @
Guddu Yadav. **(Through V/C)**.

This is an application on behalf of applicant/accused Yadvender @ Guddu Yadav, seeking interim bail on the ground of illness of his wife, HPC Criteria dated 18.05.2020 and on the ground of parity that other co-accused have already been granted interim bail. Reply filed by IO as per which applicant is not involved in any other case. Photocopies of order dated 06.05.2020 and 29.05.2020, passed by Ld. ASJ(s) placed on record by the Filing Centre whereby two co-accused were enlarged on interim bail.

Let report be called from concerned Jail Superintendent regarding the jail conduct of applicant alongwith copy of his custody warrant.

In the order dated 09.06.2020, Ld. ASJ has observed that applicant was granted interim bail on earlier two occasions also. Jail Superintendent is also directed to file his report regarding the interim bail of the applicant, if any, granted to him on earlier occasions.

Put up before concerned court through Video Conferencing, on 17.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No.292/14
PS: Rajender Nagar
U/s: 302/392/397/411/120-B/34 IPC
Pooja Vs. State

15.06.2020

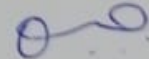
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. S. N. Shukla, Ld. Counsel for applicant/accused Pooja.
(Through V/C).

This is an application seeking extension of interim bail of the applicant/accused Pooja. Vide order dated 11.05.2020, applicant was granted interim bail for 30 days which has already expired on 10.06.2020. Vide order dated 09.06.2020, the interim bail of the applicant was extended till today i.e. 15.06.2020. In view of the criteria of HPC dated 18.05.2020, the Ld. ASJ vide order dated 09.06.2020, directed the IO to file the previous involvement of the applicant. The same is filed as per which applicant is not involved in any other case.

Let the report be called from the Jail Superintendent regarding the conduct of the applicant alongwith copy of his custody warrant.

Trial is stated to be pending in the court of Sh. Naveen Kashyap, Ld. ASJ, Central. Let the application be put up through Video Conferencing before the court of Sh. Naveen Kashyap, Ld. ASJ, Central, on 22.06.2020. **In the meantime, interim bail of the applicant is extended till next date.**

Copy of this order be sent to the concerned Jail Superintendent.



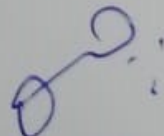
(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 303/14
PS: Subzi Mandi
U/s: 302/307 IPC
Deepesh @ Depu Vs. State

15.06.2020

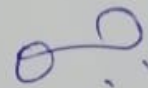
Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Vikrant Chaudhary, Ld. Counsel for applicant/accused Deepesh
@ Depu. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Deepesh @ Depu seeking interim bail on the ground of illness of his wife. It is stated in the application that applicant's wife is not well and there is nobody in the family to lookafter her. It is also stated in the application itself that applicant is involved in other two cases, details of which are mentioned in the application. Alongwith the application, one medical document of the applicant's wife is annexed. IO SI Dhan Singh has filed the reply mentioning that applicant is not involved in any other case which on the face of it is not correct report since in the application itself it is mentioned that applicant is involved in other two cases. Though, IO has stated in his reply that he has got verified the medical document of applicant's wife but in view of the fact that the report of the IO is not satisfactory/incorrect regarding the previous involvement of the applicant, I do not deem it appropriate to rely upon the present report of the IO. IO is directed to again verify the previous involvement of the applicant as well as medical document of his wife particularly the fact whether she has been advised any surgery in recent period or not.



FIR No. 303/14
PS: Subzi Mandi

The trial of the case is stated to be pending in the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central. Let the present application be put up through Video Conferencing before the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Central, on 18.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 182/17
PS: Kamla Market
U/s: 395/397/412/34 IPC & 25/27 Arms Act
Juber Vs. State

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
IO SI Mahesh Bhargav.
None for applicant/accused Juber.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Juber, seeking interim bail. Reply filed by IO. This is second call. Since morning, none has appeared on behalf of applicant. IO submits that trial is pending in the court of Ld. ASJ. Let the present application be put up through Video Conferencing before the concerned court, on 20.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 208/18
PS: Subzi Mandi
U/s: 307/506/34 IPC
Suraj Vs. State

15.06.2020


File taken up today as 13.06.2020 was holiday due to Second Saturday.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
IO SI Jitender Joshi.
Sh. Satish Kumar, Ld. Counsel for applicant/accused Suraj.
(Through V/C).

The applicant is seeking interim bail on the ground that his mother is suffering from Corona Virus and also in view of the HPC Criteria dated 18.05.2020. Reply filed by IO that mother of the applicant/accused is not suffering from Corona Virus. As per the reply, the applicant is not involved in any other case.

Let report be called from the Jail Superintendent regarding the conduct of the applicant alongwith copy of his custody warrant.

The trial is stated to be pending in the court of Sh. Deepak Dabas, Ld. ASJ, Central. Let the application be put up through Video Conferencing before the court of Sh. Deepak Dabas, Ld. ASJ, Central, on 18.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 142/17
PS: Lahori Gate
U/s: 395/397/412/34 IPC & 25/27 Arms Act
Jasdev @ Jasvir @ Jassi Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Manish Kumar, Ld. Counsel for applicant/accused Jasdev @ Jasvir @
Jassi. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused seeking interim bail in view of the HPC Criteria dated 18.05.2020.

Arguments heard.

Ld. Counsel for applicant submits that co-accused Bijender @ Birju has already been granted interim bail by Ld. ASJ vide order dated 02.06.2020. Photocopy of the said order is placed on record by the Filing Centre.

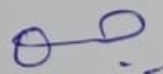
Ld. APP submits that there are serious allegations against the applicant.

As per the report of the IO, applicant is not involved in any other case. He is in JC since 11.08.2017. As per report of the Jail Superintendent, his jail conduct is satisfactory.

Considering that applicant is not involved in any other case, his jail conduct is satisfactory and on the ground of parity, applicant is admitted on interim bail for a period of 45 days, from the date of his release, on furnishing of personal bond to the tune of Rs. 25,000/- to the satisfaction of concerned Jail Superintendent. Applicant shall immediately surrender before the concerned Jail Superintendent after the expiry of period of interim bail.

The application is disposed off accordingly.

Copy of this order be sent to concerned Jail Superintendent.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-15.06.2020

FIR No. 303/14
PS: Subzi Mandi
U/s: 302/307/120-B/34 IPC
Surender Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Brother Neeraj of accused with surety Sh. Gulfam.

The bail bond of the accused Surender is placed before the undersigned by the Filing Centre. The bail bond is accepted till today i.e. 15.06.2020. The brother of the applicant submits that initially vide order dated 18.05.2020, accused Surender was admitted on interim bail till today i.e. 15.06.2020. Vide order dated 12.06.2020, the court of Ld. ASJ has extended the interim bail of the applicant for further period of 30 days w.e.f. 15.06.2020. The copy of the order dated 12.06.2020, passed by Sh. Anuj Aggarwal, Ld. ASJ-03, Central, placed on record by the brother of accused. I have perused the the same. In view of the order dated 12.06.2020 of Ld. ASJ, the bail bond is accepted till 14.07.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020


FIR No. 288/19
PS: Sarari Rohilla
U/s: 392/394/397/411/34 IPC
Rahul Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Rahul.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Rahul, seeking interim bail in view of the Criteria of HPC dated 07.04.2020 and also on merits. Reply filed by IO.

Vide order dated 09.06.2020, IO was directed to file report regarding the offences under which the applicant/accused is booked in the present FIR, which is necessary to be considered to find out whether the applicant falls in the HPC Criteria dated 07.04.2020. The IO has not filed his report about the offences for which applicant is booked. The trial is stated to be pending in the court of Ms. Neelofar Abida Praveen, Ld. ASJ, Central. Let the present application be put up through Video Conferencing before the court of Ms. Neelofar Abida Praveen, Ld. ASJ, Central, on 18.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 495/18
PS: Karol Bagh
U/s: 307/324/323/34 IPC & 25 Arms Act
Rishabh Vs. State

15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. A. A. Qureshi, Ld. Counsel for applicant/accused Rishabh.

This is an application u/s 439 Cr.PC on behalf of applicant/accused seeking regular bail on merits. Reply filed by IO.

Trial is pending in the court of undersigned. Judicial file is summoned from the Ahlmad. Same is placed before me accordingly.

Ld. Counsel for applicant submits that other 3 co-accused have already been granted bail. He submits that applicant has been falsely implicated. Applicant is stated to be in JC since 13.11.2018. Chargesheet has been filed in the court.

Ld. APP oppose the bail application as he submits that earlier bail application of the applicant was dismissed vide order dated 13.02.2019. He also submits that applicant is also involved in other 4 cases. Ld. APP further submits that applicant is the main accused as he is the one who attacked on the complainant with the knife.

Considering the directions of Hon'ble Apex Court and Hon'ble Delhi High Court regarding de-congestion of jails, applicant is admitted on interim bail for 45 days, from the date of his release, subject to furnishing of bail bond to the tune of Rs. 20,000/- and surety bond of like amount to the satisfaction of concerned court. He is further directed not to contact the prosecution witnesses at all during the period of interim bail. Applicant shall

--Page 1 of 2--



FIR No. 495/18
PS: Karol Bagh

immediately surrender before the concerned Jail Superintendent after expiry of period of interim bail. *Bail Bond furnished & accepted.*

The application is disposed off accordingly.

Copy of this order be given dasti to the applicant.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 10/16
PS: Rajinder Nagar
U/s: 302/396/120-B/412/201 IPC
Sanjay Kumar Vs. State

15.06.2020

Fresh application for preponment of next date of hearing received. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

It is already 02:00 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant. It seems that applicant is not interested in pursuing the present application, hence, the same is dismissed-in-default.

IO has filed the report regarding the details of the applicant/accused. As per the contents of the present application, the main bail application is listed for 17.06.2020. The record of this application be tagged with the main application, if any, pending for 17.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No.149/17
PS: Sarai Rohilla
U/s: 27-A Arms Act
Saubhagya @ Rahul @ Judi Vs. State
15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. A. A. Qureshi, Ld. Counsel for applicant/accused Saubhagya @
Rahul.


This is an application u/s 439 Cr.PC on behalf of applicant/accused seeking interim bail for the offence u/s 27 Arms Act.

The applicant is booked for the offence u/s 302/392/394/397/411/120-B/34 IPC & 27 (A) Arms Act. Vide order dated 10.06.2020, the applicant has already been admitted on interim bail for 45 days. Ld. Counsel for applicant submits that applicant could not be released from jail since in the bail application as well as in the order dated 10.06.2020 and also in the reply of the earlier bail application filed by IO, Section 27 Arms Act was not mentioned. Therefore, the present fresh bail application seeking bail of applicant u/s 27 Arms Act has been filed. This court has also received the objection from the Jail Superintendent regarding the same that applicant is also booked for the offence u/s 27 Arms Act which is not so mentioned in the bail order dated 10.06.2020.

Apart from Section 27 Arms Act, the applicant is also booked for the offence u/s 302 IPC which is more serious offence than Section 27 Arms Act. Hence, the bail order dated 10.06.2020 is corrected to the effect that the applicant has also been granted bail u/s 27 Arms Act. No further order on the fresh bail application of the applicant is required.

The application is accordingly disposed off.

Copy of this order be sent to concerned Jail Superintendent for compliance.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-15.06.2020

FIR No. 176/19
PS: Civil Lines
U/s: 302/308/325/323/149 IPC
Imran Khan Vs. State

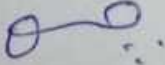
15.06.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Imran Khan. (Through V/C).

This is an interim bail application on behalf of applicant/accused Imran Khan on the ground of illness of his wife. Reply filed by IO. IO has not verified the medical documents of applicant's wife annexed with the application. IO is directed to verify the same and file his report on or before next date.

The trial of the case is stated to be pending in the court of undersigned. Let the application be put up through Video Conferencing, on 18.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

FIR No. 139/11
PS: I. P Estate
U/s: 364-A/302/120-B/34 IPC
Mehboob Alam Vs. State

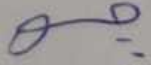
15.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Tanjeem Hussain, counsel for applicant/accused Mehboob Alam
alongwith surety Nanhe.

The present application has been filed by the applicant/accused for change of surety. Ld. Counsel submits that trial is pending in the court of Sh. Naveen Kumar Kashyap, Ld. ASJ-04, Central. Ld. Counsel submits that accused, his surety and counsel himself have come from Muradabad, Uttar Pradesh, therefore, it is difficult for them to come again for the purpose of bail bond particularly in the present situation of Covid-19.

Ahlmad Sandeep of this court submits that Ahlmad of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ-04, Central, is available in the court of concerned Ld. ASJ today. File summoned from the court of Sh. Naveen Kumar Kashyap, Ld. ASJ-04. Same is perused. Accused was admitted on regular bail vide order dated 18.05.2020 of Ld. ASJ. His bail bond was accepted on 26.05.2020 for 4 weeks. In view of the fact that applicant was admitted on regular bail vide order dated 18.05.2020, the fresh bail bond of the applicant is accepted. The earlier surety Naina Harpilani is discharged. Documents of the surety, if any, be returned to the rightful claimant. Endorsement, if any, be cancelled.

Copy of this order be sent to the concerned Jail Superintendent.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
15.06.2020

